

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 421
IA/63/ND/2024, IA/950/ND/2024 IN
IB/626/ND/2021

IN THE MATTER OF:

State Bank of India Creditor	...	Applicant
Versus		
Govind Prasad Todi	...	Respondent

Under Section 95(1) of IBC, 2016.

Order delivered on 26.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Aditi Sharma, Adv. Amrendra Kumar Singh
For the Respondent :
For the RP : Mr. Umesh Chand Goyal in person

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **20.05.2024**.

Sd/-
(Court Officer)